

(b) While some of the items of expenditure are more or less definite and constant, other items are of a fluctuating nature and the actual expenditure depends to a large extent on the orders placed, the payments that have to be met, and the adjustments in the accounts in respect of previous years. No particular conclusion can, therefore, be drawn from the figures of actual expenditure for each year. During the last 3 years, however, these figures have been on the decrease and not increase.

SHIFTING OF SUPREME COURT FROM
DELHI TO HYDERABAD

*2220. **Dr. Suresh Chandra:** (a) Will the Minister of Home Affairs be pleased to state whether Government have received any request from the Hyderabad Government or the Bar Association of Hyderabad to shift the Supreme Court from Delhi to Hyderabad?

(b) If so, do Government propose to take steps early to shift the Supreme Court to Hyderabad?

The Minister of Home Affairs and States (Dr. Katju): (a) No.

(b) Does not arise.

WARRANT OF PRECEDENCE.

*2220-A. **Shri C. R. Narasimhan:** Will the Minister of Home Affairs be pleased to lay on the Table of the House the Warrant of Precedence in India as revised up to date and in current observance?

The Deputy Minister of Home Affairs (Shri Datar): An up-to-date copy of the Warrant of Precedence is placed on the Table of the House. [See Appendix XII, annexure No. 17.]

EXEMPTION OF TOBACCO TO ADIVASIS
IN SCHEDULED AREAS OF ORISSA

*2221. **Shri. Sanganna:** Will the Minister of Finance be pleased to state:

(a) whether the exemption of 40 or 60 lbs. of tobacco allowed to the Adivasis in the Scheduled areas of Orissa State is on the basis of family units or on the basis of consuming members in the family;

(b) whether exemption can be adjusted within the statutory limit at the discretion of the concerned officers of the Central Excise Department; and

(c) if so, what precautions have been provided to guard against misuse of such discretionary powers?

The Minister of Finance (Shri C. D. Deshmukh): (a) Growers in Orissa,

depending upon the locality, are allowed upto 40 or 60 lbs. of tobacco free for personal consumption and that of the members of the family.

(b) Yes; Sir. The quantity of tobacco eligible to exemption is fixed—

(i) on the normal tobacco-consuming habits of the people in the locality; and

(ii) the number of tobacco-consuming members in the growers household.

The above limits are the maximum and Range Officers have instructions to fix the allowances according to the merits of each case.

(c) The allowances for personal consumption given to the growers have to be entered by the Range Officers against each grower's name in the Departmental Tobacco Survey Book. The Supervising Officers while on tour check from these books a certain percentage of the personal consumption quotas allowed by the Range Officers so that they may not misuse their discretion. Similarly, growers affected can also complain to the Supervising Officers if they are dissatisfied with the amount allowed free by the Range Officers.

RECRUITING CENTRES IN ANDHRA

*2222. **Shri Nanadas:** Will the Minister of Defence be pleased to state:

(a) the recruiting centres of defence personnel at present in the Andhra Area; and

(b) how many new recruiting centres are proposed to be opened there in 1953-54 and 1954-55?

The Deputy Minister of Defence (Sardar Majithia): (a) Army and Navy—Vizagapatam.

Air Force—None.

(b) None.

SMUGGLING OF PAKISTAN SECURITIES AND
SHARES

*2223. **Shri Nanadas:** Will the Minister of Finance be pleased to refer to the answer to starred question No. 1687, asked on the 29th April, 1953 and state:

(a) the steps taken by Government to check the smuggling of Pakistan securities and shares; and

(b) how the smugglers elude these checks?